## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 155/MP/2023**

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003

seeking, implementation of the Regulation 6.3B of the CÉRC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali,

district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondents : UHBVNL & 6 Ors.

Date of Hearing: 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Gaurav Dudeja, Advocate, JPL

Shri Dhruval Singh, Advocate, JPL

Ms. Bitika Kaur. JPL

Shri Bhanwar Jadon, Advocate, HSLDC Shri Chetan Jadon, Advocate, HSLDC

Shri Harsh Vardhan Singh, Advocate, HSLDC

Shri Nimesh Jha, Advocate, TPDDL Shri Nitish Gupta, Advocate, TPDDL Ms. Aparna Tiwari, Advocate, TPDDL

Shri Shubham Arya, Advocate, Haryana Discoms Ms. Pallavi Saigal, Advocate, Haryana Discoms

Shri Alok Mishra, NRLDC Ms. Himani Dutta, NRLDC

## **Record of Proceedings**

At the request of the learned counsel for the Respondent TPDDL, the hearing of the petition was adjourned. Since the issues involved in this Petition are similar to the issues in Petition Nos 252/MP/2024 and 469/MP/2024, all these petitions shall be listed for hearing on **19.6.2025**.

By order of the Commission

Sd/-(B Sreekumar) Joint Chief (Law)

